

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 242/MP/2022

Subject : Petition for principle approval for incurring Additional Capital Expenditures (ACE) during 2019-24 period towards replacement of transformers /Reactors under Regulation 25(2)(c) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.

Date of Hearing : 9.2.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Ajmer Vidyut Vitran Nigam Limited & 52 others

Parties present : Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the instant petition is filed for in-principle approval for incurring Additional Capital Expenditures (ACE) during 2019-24 tariff period towards replacement of transformers /Reactors under Regulation 25(2)(c) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.

2. The representative of the Petitioner further submitted that the Commission in several orders/ RoPs directed the Petitioner to obtain the approval of RPCs for the replacement of "ICTs and Reactors" being critical and high value elements. As per the directions of the Commission, RPC approval for the replacement of "ICTs and Reactors" (which were claimed as ACE as part of the tariff petitions for 2019-24 period) have been duly obtained. The list of the approvals obtained by the Petitioner are submitted alongwith the petition. He further submitted that some approvals have been obtained after filing of the petition and accordingly the Petitioner would file the updated list of such approvals.

3. The Commission admitted the petition and directed to issue notice to the Respondents and further directed the Respondents to file their reply by 6.3.2023, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 27.3.2023.

4. The Commission also directed the parties to comply with the directions within the specified timeline and further observed that no further extension of time will be allowed.



5. The matter shall be listed for further hearing on 13.4.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

